

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Date of hearing:20.3.2019**

**Petition No. 184/MP/2018**

**Subject:** Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 5.2.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the Power Purchase Agreement.

**Petitioner** :Azure Power India Private Limited

**Respondents** :Solar Energy Corporation of India Limited and Others

**Coram:** :Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

**Parties Present** :Shri Saahil Kaul, Advocate, APIPL  
Shri S R Agarwal, Advocate, Rajasthan Discom  
Ms. Vibha Sharma, Advocate, Rajasthan Discom  
Shri M G Rmachandran, Advocate, SECI  
Ms. Poorwa Saigal, Advocate, SECI  
Ms.Tanya Sareen, Advocate, SECI  
Ms.Anushree Bardhan, Advocate, SECI

**Record of Proceedings**

Learned counsel appearing on behalf of Jodhpur Vidyut Vitran Nigam Limited requested for two weeks time to file its reply. Learned counsel appearing on behalf of the Petitioner had no objection in this regard.

2. After hearing the learned counsels for the parties, the Commission directed the Respondent to file its reply by 5.4.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 18.4.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**Sd/-**  
**(T. Rout)**  
**Chief (Law)**